

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.1201/2015

New Delhi this the 02nd day of January, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Sh. Kamal Nayan Prasad
(Aged about 60 years)(Assistant Niti Aayog)
S/o (Late) Sh. Lakshmi Narain Prasad
R/o Quarter No. 952, Block-C, Sector-VII
Pushp Vihar, New Delhi-110017.

..... Applicant

(By Advocate: None)

Versus

1. Union of India through
The C.E.O. Niti Aayog
(erstwhile Planning Commission)
Yojana Bhawan, Sansad Marg,
New Delhi-110001.

2. The Chief Vigilance Officer (CVO)
Niti Aayog for the Appellate Authority
(Hon'ble Prime Minister)
Yojana Bhawan, Sansad Marg, New Delhi-110001.

-Respondents

(By Advocate: Mr.R.K. Jain)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):-

On the previous date, i.e., on 04.07.2018, the OA was dismissed and later the application to revive the same was allowed on the payment of cost of Rs. 3000/- within three weeks. Proof of cost has not been provided till date and nobody has appeared for the applicant on further occasions and today also, nobody is present.

2. In view of the continuous and conspicuous absence of the applicant in this case and non-prosecution of this OA, we do not find any reasons to keep the same on board. Accordingly, the OA is dismissed in default at the initial stage itself for non-prosecution. No order as to costs.

(S. N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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